

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2324**

TO BE ANSWERED ON THE 03rd DECEMBER, 2019/ AGRAHAYANA 12, 1941 (SAKA)

POCSO ACT

2324. SHRI P.P. CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken a note of the fact that according to the National Crime Records Bureau, 2017 report, large number of cases of child rape are not registered under Protection of Children from Sexual Offences (POCSO) Act;**
- (b) if so, the reasons for the same;**
- (c) the number of cases under POCSO that have been registered and disposed of year-wise and State-wise, including Rajasthan; and**
- (d) the steps taken by the Government to ensure better implementation of the POCSO Act?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (b) National Crime Records Bureau (NCRB) compiles and publishes information on crimes as reported by States/UTs in its publication "Crime in India". This includes cases of rape (Sec 376 IPC) under the head "Crime against Children" as well as cases reported under the Protection of Children from Sexual Offences Act (POCSO) Act, 2012.

(c)As per latest published NCRB Report of 2017 details of Cases Reported (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Cases in which Trials Completed (CTC) under POCSO Act, 2012 during 2017 State/UT-wise (including Rajasthan) are given in Annexure-I.

(d)'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including children in distress rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of law.

The POCSO Act has been amended in order to make it more effective in dealing with cases of child sexual abuse in the country. Additionally the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. Further, National Commission for Protection of Child Rights and State Commissions for Protection of Child Rights are also mandated to monitor the implementation of the POCSO Act.

ANNEXURE-I
LS.US.Q.NO. 2324 FOR 03.12.2019

State/UT-wise Cases Reported (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Cases in which Trials Completed (CTC) under Protection of Children from Sexual Offences Act, 2012 during 2017

SL	State/UT	2017			
		CR	CCS	CON	CTC
1	Andhra Pradesh	378	295	8	86
2	Arunachal Pradesh	14	4	0	0
3	Assam	1149	733	52	167
4	Bihar	1356	809	34	69
5	Chhattisgarh	1676	1576	345	1008
6	Goa	0	0	0	0
7	Gujarat	1697	1712	12	123
8	Haryana	1139	941	183	584
9	Himachal Pradesh	8	12	1	1
10	Jammu & Kashmir*	0	0	0	0
11	Jharkhand	385	230	17	45
12	Karnataka	1956	1975	122	611
13	Kerala	1169	892	33	103
14	Madhya Pradesh	1569	1510	284	905
15	Maharashtra	5248	4507	498	1839
16	Manipur	29	32	3	3
17	Meghalaya	242	151	5	6
18	Mizoram	194	186	48	69
19	Nagaland	41	37	9	14
20	Odisha	249	436	11	215
21	Punjab	489	384	60	255
22	Rajasthan	1180	905	89	202
23	Sikkim	87	93	19	29
24	Tamil Nadu	1587	1642	154	785
25	Telangana	1632	1061	31	301
26	Tripura	139	132	19	43
27	Uttar Pradesh	4895	4079	819	1133
28	Uttarakhand	191	146	17	21
29	West Bengal	2131	1723	39	217
	TOTAL STATE(S)	30830	26203	2912	8834
30	A&N Islands	65	75	1	24
31	Chandigarh	3	2	0	1
32	D&N Haveli	12	6	3	13
33	Daman & Diu	5	3	0	0
34	Delhi	1623	1714	104	225
35	Lakshadweep	4	4	0	0
36	Puducherry	66	56	0	0
	TOTAL UT(S)	1778	1860	108	263
	TOTAL (ALL INDIA)	32608	28063	3020	9097

Source: Crime in India

*Now UT of Jammu & Kashmir and UT of Laddakh